

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD ON 25/09/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/573/ (IB)/2017
NAME OF THE PETITIONER(S) : CHENNAI FERROUS INDUSTRIES LTD
NAME OF THE RESPONDENT(S) : SIDDARTH MERCHANTILE PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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B. NATARAJAN
COUNSEL FOR RESPONDENTS
98410 75479

RESPONDENTS

B. N. M

Sandeep Kumar.
As Kumar Pal Chapter.

for operational
credits.

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ORDER

Counsel representing both the parties are present and stated that the matter has been settled. In this connection, they have filed a joint memo of compromise, signed by both the counsel. The petitioner has agreed to receive 60% of the principal amount as full and final settlement of the dues of the Corporate Debtor/Respondent by way of cheque and prayed to withdraw the petition. The memo is taken on record. In view of the joint memo of compromise entered into by both the parties, the matter is closed as withdrawn.


K Anantha Padmanabha Swamy
Member (Judicial)

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